

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:1175
ANSWERED ON:10.03.2005
CBI INQUIRY INTO FAKE PENSION CASES
Mishra Dr. Rajesh Kumar;Singh Kunwar Rewati Raman

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railway Administration propose to conduct CBI inquiry in the cases of grant of pension to the persons who have not rendered any service to the Northern Railways;
- (b) if so, the details thereof; and
- (c) the time by which this inquiry is likely to be completed alongwith the action being taken against the officials / persons found guilty?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU)

- (a) The CBI has registered a Regular Case for investigation in February, 2005 relating to grant of pension to ineligible persons on Northern Railway.
- (b) & (c) The exact ramifications and extent of the irregularities committed as well as action to be taken against Railway officials can be assessed only on receipt of CBI's final investigation report. The CBI normally do not intimate a time schedule for completion of their investigations.